- S.O. 285 (E) dated the 8\* February, 2008, amending the delimitation exercise in Parliamentary constituencies and Legislative Assemblies constituencies of the State of Nagaland, issued by the Delimitation Commission of India due to law and order problem.
- S.O. 286 (E) dated the 8\* February, 2008, amending the delimitation exercise in Parliamentary constituencies and Legislative Assemblies constituencies of the State of Manipur, issued by the Delimitation Commission of India due to law and order problem. [Placed in Library. For(1) to (4) *See* No. L.T. 8267/08]
- (ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Law and Justice (Department of Legal Affairs), under sub-section (3) of section 15 of the Notaries Act, 1952:—
  - GS.R. 686 (E) dated the 31st October, 2007, publishing the Notaries (Fourth Amendment) Rules, 2007.
  - GS.R. 51 (E) dated the  $23^{rd}$  January, 2008, publishing the Notaries (Amendment) Rules, 2008. [Placed in Library. For (1) and (2) See No. L.T. 8268/08]
- (iii) A copy (in English and Hindi) of the Ministry of Law and Justice Notification O.N. 2(E) dated the 18\* January, 2008, publishing Corrigendum regarding the status of 129-Chirayinkeezhu Assembly Constituency in the State of Kerala. [Placed in Library. *See No.* L.T. 8266/08]
  - 11. A copy each (in English and Hindi) of the following papers:—

Fiftieth Annual Report and Accounts of the Indian Law Institute, New Delhi, for the year 2006-2007, together with the Auditor's Report on the Accounts.

Statement by Government accepting the above Report.

Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. L.T. 8265/08]

## Outcome Budget (2008-09) of the Ministry of Social Justice and Empowerment

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MEIRA KUMAR): Sir, I lay on the Table a copy (in English and Hindi) of the Outcome Budget for the year 2008-09 of the Ministry of Social Justice and Empowerment. [Placed in Library. See No. L.T.8310A/08]

## **Notifications of the Ministry of Corporate Affairs**

SHRI H.R. BHARDWAJ: Sir, on behalf of Shri Prem Chand Gupta, I lay on the Table:

- (0 A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (3) of section 642 of the Companies Act, 1956:—
- (1) GS.R. 719 (E) dated the 16th November, 2007, regarding alteration in Schedule-VI of the Companies, Act 1956. [Placed in library. See No. L.T. 8273/08]